

Prof. Samar Guha: They have shown disrespect to Netaji....

Mr. Speaker: All this need not be recorded.

Prof. Samar Guha: **

Shri Surendranath Dwivedy (Kendrapara): You said that you have allowed some call attention notices. The hon. Member has given notice of a call attention on the subject which he has just mentioned and you have disallowed it and he wanted to know the reasons for disallowing it.

Mr. Speaker: That is a different matter. It cannot be discussed on the floor of the House.

Shri Hjm Barua (Mangaldai): Sir, unfortunately, you have not announced so far the procedures to be followed here. Last time, when Mr. Hukam Singh was elected as the Speaker, he announced in the House the procedures that would be followed here. We want to know what procedure you are going to follow, whether you are going to follow the old conventions or you are going to start a new chain of conventions. You have to announce the procedures for our guidance.

Mr. Speaker: As I said earlier, I will call a meeting of the leaders of all the parties and then only I will lay down the procedures. I do not want to lay down some procedures and placed them before the House. Before doing that, I would like to have a discussion with the leaders of all the parties. Till then, the old procedures will continue.

Shri Nambiar (Tiruchirappalli): Previously, in the Business Advisory Committee, we had decided that one call attention notice will be taken in the morning and, if it is necessary, another one in the evening. Accordingly, you could have allowed at least one in the morning, if not an-

other one in the evening. We could have the benefit of having at least one call attention notice today in the morning.

श्री हुकम चन्द कक्काय्य (उज्जैन) : अध्यक्ष महोदय, जब श्री हुकम सिंह स्पीकर थे तब एक दिन में दस दस क्वेश्चन तक हो जाया करते थे लेकिन आज एक घंटे में सिर्फ चार सवाल पूरे हुए हैं। यह प्रश्न बड़े महत्वपूर्ण होते हैं, अगर सिर्फ चार सवाल ही एक दिन में होंगे तो कैसे काम चलेगा।

12.10 hrs.

MEMBER SWORN

Shri Surendranath Dwivedy (Kendrapara): You know that Shri Nath Pai, a Member of the House who has been in the hospital has been permitted by the doctor to come and take the oath here today, but unfortunately he could not reach here before the question Hour to take the oath. He is present here now, and I would request you, as a special case, to permit him to take the oath before we proceed to the other business.

Mr. Speaker: I have no objection.

Some hon Members: He was ill for a long time.

Shri Nath Bapoo Pai (Rajapur)

12.11 hrs.

PAPERS LAID ON THE TABLE

PROCLAMATION IN RELATION TO RAJASTHAN

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to lay on the Table a copy of the Proclamation issued by the President under article

**Not recorded.

296 of the Constitution assuming to himself all functions of the Government of the State of Rajasthan, published in Notification No. GSR. 345 in Gazette of India dated the 13th March, 1967, under article 356 (3) of the Constitution. [Placed in the Library. See No. LT-11/67].

Shri S. M. Banerjee (Kanpur): What is it that he is reading out? It is not there on the Order Paper.

Shri Vidya Charan Shukla: I beg to lay on the Table—

Order dated the 13th March, 1967 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation [Placed in the Library. See No. LT-11/67].

Summary of the Report of the Governor of Rajasthan dated the 12th March, 1967 to the President. [Placed in the Library. See No. LT-12/67].

12.12 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

THIRTY-FIFTH AND THIRTY-SIXTH REPORTS

Secretary: Sir, the Chairman, Committee on Public Undertakings presented to the Speaker on the 3rd March, 1967, the following Reports:

1. Thirty-fifth Report of the Committee on Public Undertakings on the Indian Oil Corporation Ltd. (Marketing Division)
2. Thirty-sixth Report of the Committee on Public Undertakings on the Indian Oil Corporation Ltd. (Refiners Division).

The Speaker ordered printing, publication and circulation of these Reports under rule 280 of the Rules of Procedure and Conduct of Business

I lay a copy each of these two Reports on the Table of the House

12.13 hrs.

GOA, DAMAN AND DIU BUDGET, 1967-68

Mr. Speaker: Now, Shri Morarji Desai

श्री कंबरलाल गुप्त (दिल्ली सदर): अध्यक्ष महोदय, मेरा पवाइन्ट आफ़ ऑर्डर है। श्री मोरारजी देसाई डिप्टी प्राइम मिनिस्टर बनाये गये हैं, जो कि मेरे घपने ख्याल से कास्टिट्यूशन के खिलाफ़ हैं श्री कानन के भी खिलाफ़ हैं। साथ ही जो प्रोसीजर हाउस ने एडाप्ट किया है, उसके भी खिलाफ़ है।

Mr. Speaker: That has nothing to do with the matter which we are discussing now

श्री कंबर लाल गुप्त: श्री : क्ष महोदय मेरा कहना यह है कि श्री मोरारजी देसाई एज डिप्टी प्राइम मिनिस्टर सब कुछ कर रहे हैं जो कि गलत है। उन्होंने प्रॉय जो ली है वह एज डिप्टी प्राइम मिनिस्टर ली है। इन लिये मैं कहना चाहता हू कि डिप्टी प्राइम मिनिस्टर के पद पर उनकी नियुक्ति गलत है क्योंकि कांस्टिट्यूशन में इस का कोई प्राविजन नहीं है।

Mr. Speaker: There is no point of order.

Shri Kanwar Lal Gupta: You have not allowed me to complete my point

Mr. Speaker: Let him please resume his seat. He may kindly excuse me. There is no point of order.

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): I beg to present a statement of the estimated receipts and expenditure of the Union territory of Goa, Daman and Diu for the year 1967-68.